

(ग) इन कार्यों का निर्वाह किन किन स्टाफों पर तथा किन किन फर्मों द्वारा किया जाये?

जीवोपार्थिक विकास तथा लवणवायु कार्य मंत्री (श्री कलकत्तीन जली अहमद) : (क) जी, नहीं।

(ख) प्रोर (ग). प्रश्न ही नहीं उठते।

#### Salem Steel Plant

1385. Shri S. Kandappan: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether the proposal to set up a Steel Plant in the Salem-Nayveli area in Tamilnad has been dropped;

(b) if so, the reasons therefor; and

(c) if the answer to part (a) above be in the negative, the reasons for the delay in setting up the Plant?

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): (a) No, Sir.

(b) Does not arise.

(c) The Fourth Five Year Plan on iron and steel has yet to be finalised, after reviewing the requirements of steel and the availability of resources.

#### Transfer of Porters' Licences to Their Sons

1386. Shri S. Kandappan: Will the Minister of Railways be pleased to state:

(a) whether there is any practice prevalent on the Railway Stations in India for the porters to transfer their licences to their sons when they retire;

(b) whether this facility has been recently withdrawn by the Railway Administration; and

(c) if so, the reasons therefor?

The Minister of Railways (Shri C. M. Pannecha): (a) to (c). Badges

of Licensed Porters are not transferable. However, on some Railways, a few years ago, licences were issued to sons of deceased or medically unfit porters on compassionate grounds. The present position is that selection of licensed porters is done through a duly constituted Selection Board on which there is also a non-official member. Sons of licensed porters are considered for appointment on merits alongwith other applicants.

#### Procurement of Cotton

1387. Shri Yajnik:

Shri D. C. Sharma:

Shri Onkar Lal Berwa:

Shri Onkar Singh:

Shri C. C. Desai:

Shri E. K. Amin:

Will the Minister of Commerce be pleased to state:

(a) whether the cotton sale cooperative societies and other stockists of Gujarat have protested against the arbitrary requisitioning of cotton stocks by the Textile Commissioner at the Government ceiling prices which are far below the market prices;

(b) whether a much larger proportion of all the available cotton stocks have been requisitioned in Gujarat than in all the other States; and

(c) whether any new orders have been passed by Government as a result of the review of the situation?

The Minister of Commerce (Shri Dinesh Singh): (a) to (c). Representations were received from cotton growers and co-operative societies from Gujarat against requisitioning of cotton which the Textile Commissioner had undertaken all over the country in pursuance of the Government policy to ensure availability of cotton to the industry at appropriate ceiling prices statutorily fixed. The cotton requisitioned in each region would depend on the types of cotton required by the mills on whose behalf requisitioning is made.

Government's policy of regulated marketing of cotton involving, *inter-alia*, the requisitioning of cotton, has been necessitated by the need to effect an equitable distribution of available supplies of cotton to the industry. On a review of the situation, it has been decided that—

- (1) Growers and their co-operatives should sell the unsold quantities of cotton at appropriate ceiling prices subject to survey and the Textile Commissioner, Bombay, will use his good offices with the Indian Cotton Mills Federation to facilitate the lifting of such cotton.
- (2) Cotton which has been sold but is yet to be delivered could be adjusted, as far as possible, against movement permits issued by the Textile Commissioner to the purchasing mills.
- (3) Movement permits will be issued for the entire quantity of cotton purchased by the Indian Cotton Mills Federation which will be kept for distribution to mills, as necessary.

#### Trade Agreement with Czechoslovakia

1288. Shri Y. A. Prasad:  
Shri N. K. Sanghi:  
Shri Bedabrata Barua:

Will the Minister of Commerce be pleased to state:

(a) whether a trade pact has been signed with Czechoslovakia recently; and

(b) if so, the details thereof?

The Minister of Commerce (Shri Dinesh Singh): (a) Yes, Sir.

(b) A trade protocol was signed on 19th April, 1967 at Prague, Czechoslovakia, between an Indian Trade delegation and a Czechoslovak Trade delegation specifying that exchange of

goods between India and Czechoslovakia during 1967 shall be carried out on the basis of the Lists of Commodities 'A' and 'B' attached to the current Trade and Payments Agreement dated 7th November, 1963 and valid upto the end of the year 1968. A copy of this agreement is available in the library of the Parliament.

2. The prospects of trade during the year 1967 were also discussed between the two delegations. It is expected that the trade between the two countries during 1967 will be of the order of Rs. 72 crores both ways. During the year 1967 Czechoslovakia will supply to India machine tools, tractors C.K.D. and spare parts and components, capital goods, rolled steel products, tool alloy and special steel, chemicals, newsprint, laboratory and scientific equipment, components and raw materials for motorcycle, scooter, time pieces, house service electric meters, fuel injection equipment, etc. under collaboration scheme etc. Among the products to be exported to Czechoslovakia are, engineering and various industrial products, chemicals, drugs and medicinal herbs, ready-made garments, tyres and tubes, tinned fruits etc. in addition to traditional items like iron ore, jute manufactures, tanned and semi-tanned hides and skins, deoiled cakes, tea, coffee, tobacco, pepper, manganese ore and mica.

#### Contracts to Chittaranjan Locomotive Works

1289. Shri Y. A. Prasad:  
Shri N. K. Sanghi:

Will the Minister of Railways be pleased to state:

(a) whether the probe committee suggested by Public Accounts Committee (Third Lok Sabha) to go into the case of giving contracts to Chittaranjan Locomotive Works has been constituted; and

(b) if so, its composition and terms of reference?